

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BRANCH

An application under section 19 of the Administration Tribunal Act, 1985.

O.A. No: 1431 Of 2016

M.A. No. 408 of 2017

GAUTAM SAMANTA, son of Late Ram  
Govinda Samanta, residing at 2/18,  
Megnad Saha Road, "B" -Zone, Durgapur,  
Burdwan- 713205.

..... APPLICANT

---Versus---

1. Union of India—service through  
Secretary Ministry of Steel, Ishpat  
Bhawan, New Delhi-110003.
2. The Executive Director, Alloy Steel  
Plant, Durgapur, District- Burdwan,  
Pin- 713208.
3. The Dy. General Manager, Alloy  
Steel Plant, Durgapur, District-  
Burdwan, Pin- 713208.
4. The Chief Executive Officer, CEO  
Durgapur Steel Plant, Durgapur,  
District- Burdwan, Pin No- 713203
5. The Director, Personnel, Steel  
Authority of India(SAIL) ISPAT  
BHAVAN, New Delhi- 110003.
6. Sr. Manager(Law) & PIO  
SAIL/Alloy Steel Plant, ISPAT  
BHAVAN, Durgapur- 713208(W.B).



7. The Secretary, Alloy Steels Workers' Union (INTUC) 19/7, Hostel Avenue, Durgapur- 713204.
8. The Secretary, Hindustan Steel Emp. Union(CITU) , 2/1, Tilak Road, B- Zone, Durgapur- 713205.

..... RESPONDENTS



No. O.A. 350/01431/2016  
M.A. 350/00408/2017

Date of order: 5.6.2018

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. S. Chakraborty, Counsel

For the Respondents : Mr. A. Roy, Counsel  
Mr. N.C. Bhattacharya, Counsel

**ORDER (Oral)**

**A.K. Patnaik, Judicial Member:**

Heard Id. Counsel for both sides. On 10.3.2017, after hearing the Ld.

Counsel for both sides, the following order was passed:-

" Heard Mr. S. Chakraborty, Ld. Counsel for the applicant. Mr. Chakraborty submitted that inadvertently SAIL authorities have not been made party in the O.A., therefore permission may be given to add them as respondents in this case by making necessary amendment in the O.A. He may do so with copy to Mr. N.C. Bhattacharjee who is appearing for SAIL and is present in the court today. List on 8.5.2017."

2. However, today after hearing in extenso, Mr. Chakraborty fairly submitted that the applicant wants to withdraw this application, to file a representation before the Assistant Chief Vigilance Officer, ACVO, Alloy Steel Plant.
3. Accordingly, the O.A. & M.A. is disposed of being not pressed.
4. A copy of this order be handed over to Id. Counsel for both sides.

**(A.K. Patnaik)**  
**Judicial Member**

SP